

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 236 of 2015 & IA No. 388 of 2015**

**Dated** : **15<sup>th</sup> March, 2016**

**Present** : **Hon'ble Mr. Justice Surendra Kumar, Judicial member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Tanot Wind Power Ventures Pvt. Ltd.** .... **Appellant(s)**  
**Versus**  
**Rajasthan Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan  
Mr. Sandeep Rajpurohit

Counsel for the Respondent (s) : Mr. Raj Kumar Mehta  
Mr. Abhishek Upadhyay  
Ms. Himanshi Andley for R-1/RERC

Mr. Pradeep Misra for R-3 to 5

**ORDER**

Mr. Pradeep Misra, learned counsel appearing for Respondent Nos. 3 to 5/Discoms as well as Mr. R.K. Mehta, learned counsel appearing for Respondent No.1/State Commission submit that they do not propose to file any counter affidavit/reply to the Appeal Memorandum.

As the pleadings in the matter are said to be complete, post the matter for arguments on 23<sup>rd</sup> May, 2016.

**(T. Munikrishnaiah )**  
**Technical Member**

**( Justice Surendra Kumar )**  
**Judicial Member**

vt/kt